

**GOVERNMENT OF INDIA
SOCIAL JUSTICE AND EMPOWERMENT
LOK SABHA**

UNSTARRED QUESTION NO:1716
ANSWERED ON:22.07.2014
ALLOTMENT OF LAND TO PHYSICALLY HANDICAPPED
Singh Shri Sushil Kumar

Will the Minister of SOCIAL JUSTICE AND EMPOWERMENT be pleased to state:

- (a) whether the Persons with Disabilities Act, 1995 provides that the appropriate Governments and local authorities shall by notification frame schemes in favour of persons with disabilities concerning preferential allotment of land at concessional rates for setting up business, houses etc;
- (b) if so, the details of the schemes formulated by the appropriate Governments and local authorities in Delhi in favour of persons with disabilities for the said purpose ;
- (c) the number of persons with disabilities allotted land etc. at concessional rates for setting up business, houses in Delhi by the appropriate Governments and local authorities;
- (d) whether the Chief Commissioner for Persons with Disabilities; and the Commissioner (Disabilities), Delhi have received complaints regarding non-formulation of schemes for preferential allotment of land at concessional rates to the person with disabilities for setting up business, houses etc.; and
- (e) if so, the details thereof and the action taken in this regard, so far?

Answer

MINISTRY OF THE STATE IN THE MINISTRY OF SOCIAL JUSTICE AND EMPOWERMENT (SHRI SUDARSHAN BHAGAT)

(a) Yes, Sir.

(b) 3% reservation in allotment of the shops/stalls is provided by the Directorate of Estates, Ministry of Urban Development, for physically handicapped persons. As per Delhi Development Authority's (DDA) policy, 5% shops/stalls are reserved for the persons with disabilities as defined in Section 2 of Persons with Disabilities (Equal Opportunities, Protection of Rights and Full Participation) (PwD) Act, 1995. Shops are allotted at Reserve Price through computerized draw of lots by the DDA.

(c) The information is not centrally maintained by this Ministry.

(d) and (e) Office of Chief Commissioner for Persons with Disabilities has stated that it has not received any complaint regarding non-formulation of schemes for preferential allotment of land at concessional rates to disabled persons for setting up business, houses, etc., in Delhi during the last three years.

However, in 2003, Chief Commissioner for Persons with Disabilities on the basis of a complaint received in 1999, vide order dated 27/06/2003 directed DDA to frame scheme in favour of Persons with Disabilities for preferential allotment of houses/land at concessional rate. Accordingly on 19.04.2004, DDA framed the existing policy for preferential allotment of houses/land to persons with disabilities.

Further on 09.10.2006, the Ministry of Urban Development (Delhi Division) reviewed the said policy of DDA and framed the existing policy for preferential allotment of houses/land to persons with disabilities in terms of Section 43 of the PwD Act, 1995.

Regarding the details of complaints received by Commissioner (Disability), Delhi, the information is not centrally maintained by this Ministry.